

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 96/GT/2020

Subject : Petition for revision of tariff for the period 2014-19 after truing up exercise and determination of tariff for the period 2019-24 in respect of Parbati-III Power Station

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited & 12 Ors.

Date of Hearing : **14.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Ajay Shrivastava, NHPC
Shri Mohd. Faruque, NHPC
Shri Piyush Kumar, NHPC
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Sachin Dubey, Advocate, BYPL
Shri Anand K. Ganesan, Advocate, PSPCL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL

Record of Proceedings

The Petition was called out for virtual hearing.

2. During the hearing the learned counsel for the Petitioner made detailed oral submissions in the matter. He further submitted that it has filed its rejoinder to the replies filed by the Respondents.

3. The learned counsel for the Respondent, PSPCL made detailed oral submissions in the matter. The learned counsel for the Respondent BRPL, referred to the reply, and made detailed submissions in the matter.

4. The learned counsel for the Respondent BYPL adopted the submissions of the learned counsel for the Respondent BRPL.



5. The Commission after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **31.7.2022**:

a. The Petitioner shall furnish the details regarding the approval of the competent authority for expenditure claimed beyond the approved RCE dated 09.10.2018

b. Petitioner to submit the breakup of Original approved RCE duly reconciled with the claimed additional capital expenditure of original scope.

6. The Respondents shall file their replies by **10.8.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **16.8.2022**.

7. Subject to the above, the Commission reserved its order in this matter.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

